

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1226
TO BE ANSWERED ON 13/12/2023

PRADHAN MANTRI AWAS YOJANA IN KERALA

1226 SHRI K.C. VENUGOPAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has conducted any survey in Kerala for using the Awaas App to identify eligible individuals for housing under Pradhan Mantri Awas Yojana, if so, details thereof;
- (b) the number of people identified through this process;
- (c) whether there is a plan to release allocated amount for housing to the identified beneficiaries in Kerala under Pradhan Mantri Awas Yojana;
- (d) if not, the reasons for delay; and
- (e) the details of measures, Government has implemented to ensure transparency and efficiency in the process of identifying eligible individuals and releasing funds under the Scheme in various States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) & (b) In order to achieve the target of “Housing for All” in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awas Yojana- Gramin (PMAY-G) with effect from 1st April, 2016 to construct 2.95 crore houses by providing assistance to eligible rural households with basic amenities by March, 2024. The identification of beneficiaries under PMAY-G is based on the housing deprivation parameters and exclusion criteria prescribed under Socio Economic Caste Census (SECC)-2011 and due verification by the respective Gram Sabhas and completion of an Appellate Process. These parameters/criteria are applied on both SECC 2011 & Awaas+ 2018 survey data to identify eligible of beneficiary under PMAY-G.

The Government conducted Awaas+ survey during January 2018 to March 2019 to identify those beneficiaries which claimed to have been left out under the SECC 2011 survey and thus prepared an additional list of potentially eligible beneficiaries. Of the overall mandate of 2.95 crore households, 2.04 crore beneficiary households have been identified from SECC 2011 survey database and for remaining 91 lakh households, Awaas+ survey database have been utilized.

During Awaas+ survey, a total of 3.90 crore potentially eligible households were registered by the States/UTs (including 3,11,680 registered by the State of Kerala) and after remanding/verification by Gram Sabhas, a total of 2.79 crore were found potentially eligible by the States/UTs (including 2,21,279 in Kerala).

After a due verification process of registered beneficiaries from survey a total target of 91 lakh houses has been allocated to all the States/UTs (including full and final target of 13,106 for Kerala) from Awaas+ Survey.

(c) & (d) The PMAY-G, being a Centrally Sponsored Scheme, the Central Share of Assistance under PMAY-G is released to the State on the basis of balance targets, liabilities and unspent balance available. These funds are released directly to the States/UTs considering the State/UT as a unit. Further, release of these funds to beneficiaries in various districts is done by the respective State/UT Governments in various installments on the basis of various stages of construction of house.

Against the target of 35,176 houses allocated to Kerala, the State has sanctioned houses to 35,169 beneficiaries and released 1st installment to 35,096 beneficiaries, 2nd installment to 34,065 beneficiaries and 3rd installment to 32,146 beneficiaries as on 08.12.2023. The State has funds amounting to Rs.26.26 crore available in their State Nodal Account for implementation of PMAY-G as on 08.12.2023 and the Ministry ensures smooth flow of Central Assistance as and when required by the States/UTs.

(e) The identification of beneficiaries under PMAY-G is based on the housing deprivation parameters and exclusion criteria prescribed under Socio Economic Caste Census (SECC)-2011 and due verification by the respective Gram Sabhas and completion of an Appellate Process.

The Ministry ensures the timely release of funds and its utilization to prevent misuse of funds under PMAY-G. Necessary instructions/guidelines have been issued and continuous monitoring is being done at Ministry level for smooth and timely transfer to beneficiaries. Further, the assistance is provided to the beneficiaries directly into their bank account/ post office account through Aadhaar Based Payment System/Direct Benefit Transfer (DBT) in construction linked installments. At every fixed stage of construction of the house, the geo-referenced and time-stamped photograph of the house along with beneficiary is captured.
